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NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Postal requisites  
filled for communication of order  
alongwith copies of OA

Free copies of the said order may  
be handed over to  
counsel for both  
sides.

Copies of Order  
No. 2716 June '02 sent  
to the app. parties  
alongwith copies of  
original petition by  
Regd/ AD.

for  
31/7

Pa 31/7  
SD.

In the peculiar facts and circumstances  
of the case, Respondents are directed to take up  
the claims of the Applicant for reimbursement,  
as raised in the O.A., as due and admissible,  
within a period of one month from the date of  
receipt of copy of this order.

With the directions <sup>as</sup> made above, this  
O.A. is disposed of at the admission stage itself.  
No costs.

*Y. S. Lee*  
27/6/2002  
MEMBER (JUDICIAL)

Order dated 27.6.2002

Send copies of the <sup>above</sup> order to Respondents  
(along with copies of O.A. and Annexures) to the  
Respondents at the cost of the Applicant, on whose  
behalf Shri S.C.Puspalek, Advocate, undertakes  
to file the required postages by 1.7.2002.

Upon furnishing the required postages,  
free copy of the order be made available to  
the Advocate for the Applicant. However, a free  
copy of the order be made available to the  
Shri D.N.Mishra, Standing Counsel (on whom a copy  
of O.A. has been served) appearing for the  
Respondents.

*Y. S. Lee*  
27/6/2002  
MEMBER (JUDICIAL)